

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.10/2019

Date of Decision: 08.01.2019.

CORAM:HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)
HON'BLE SHRI R.N. SINGH, MEMBER (J)

National Federation of Telecom Employees,
 Maharashtra Circle, Through Ranjan G.
 Dani, Circle Secretary Maharashtra Circle,
 Mumbai 400 054.

... *Applicant*

(Advocate Shri V.L. Dhoble)

VERSUS

1. Union of India, Through the Secretary,
 To the Govt. of India, Ministry of
 Communication & Information Technology
 (Dept. of Telecommunication), Sanchar
 Bhavan, Parliament Street, New Delhi 110 001.
2. The Chairman and Managing Director,
 Bharat Sanchar Nigam Ltd.,
 Govt. of India Enterprises Corporate Office,
 5th Floor, Bharat Sanchar Bhavan Janpath,
 New Delhi – 110 001.
3. The Chief General Manager,
 Bharat Sanchar Nigam Ltd.,
 (Govt. of India Enterprises)
 Office of Chief General Manager,
 Maharashtra Telecom Circle, A-Wing
 4th Floor, Adm. Bldg., Juhu Road,
 Santacruz (W), Mumbai 54.
4. The General Manager,
 Telecom, District Solapur, 2nd Floor,
 Telephone Bhavan, Bali ves, Solapur,
 Dist. Solapur – 413 002. ... *Respondents*

ORDER (Oral)
Per : *Shri R. Vijaykumar, Member (A)*

After arguing the case for sometime, the learned counsel for the applicant seeks permission to withdraw the OA with liberty in accordance with law.

2. In view of above, permission is granted to withdraw the OA. The OA, therefore, stands dismissed as withdrawn with liberty in accordance with law. MA No.23/2019 stands closed. No order as to costs.

(R.N. Singh)
Member (J)

(R.Vijaykumar)
Member (A)

dm.